

SHRI SAMAR GUHA I introduce the Bill

FREEDOM ON ENTRY TO PUBLIC PLACES OF WORSHIP BILL*

SHRI SAMAR GUHA (Contn) I beg to move for leave to introduce a Bill to provide for freedom of entry to public places of religious worship and for matters connected therewith

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to provide for freedom of entry to public places of religious worship and for matters connected therewith"

The motion was adopted

SHRI SAMAR GUHA I introduce the Bill

CIVIL LIBERTIES COMMISSIONS BILL*

DR KARNI SINGH (Bikaner) I beg to move for leave to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of civil liberties guaranteed by the Constitution

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of civil liberties guaranteed by the Constitution,

The motion was adopted

DR KARNI SINGH I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Substitution of article 335)

SHRI C T DHANDAPANI (Dharapuram) I beg to move for leave to introduce

a Bill further to amend the Constitution of India

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted

SHRI C T DHANDAPANI I introduce the Bill

**FACTORIES (AMENDMENT) BILL*
(Amendment of Section 2)**

SHRI C T DHANDAPANI (Dharapuram) I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948 "

The motion was adopted

SHRI C T DHANDAPANI I introduce the Bill

RAILWAYS (ABOLITION OF CASUAL LABOUR) BILL*

श्री हुकम चंद कछवाय (मुरैना) उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि रेलों में आकस्मिक श्रम नियोजित करने की प्रवृत्ति के उत्पादन का उन्मूलन करने वाले विवेक को पुर स्थापित करने की अनुमति दी जाये।

MR DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to provide for the abolition of the practice of employing casual labour in the Railways "

The motion was adopted